

- (iii) Extension of validity of Industrial License up has been revised from five years to seven years.
- (iv) Guidelines have been issued to streamline the processing of applications for grant of extension of validity of Industrial License.
- (v) Partial commencement of production to be treated as commencement of production of all the items included in the license.
- (vi) The advanced version of NIC Code (NIC 2008) has been adopted, which is a highly contemporary industrial classification.
- (vii) The 'Security Manual for Licensed Defence Industry' has been issued. With the issue of the Security Manual, the requirement of affidavit from the applicants, has been done away with.
- (viii) Process for issue of Industrial License for manufacture of Unmanned Aerial Vehicle(UAV) has been cleared.
- (ix) Restriction of annual capacity in the Industrial License for Defence Sector has been removed.
- (x) Licensee has been allowed to sell the defence items to the Government entities under the control of MHA, PSUs, State Governments and other Defence Licensee companies without approval of Department of Defence production.

#### **Funds for protected monuments in Rajasthan**

†1106. SHRI ASHK ALI TAK: Will the Minister of CULTURE be pleased to state:

- (a) the details of the amount sanctioned for protected monuments in Rajasthan during the last two years;
- (b) the numbers of proposals for declaring monuments or places as protected ones pending with Government; and
- (c) by when a decision would be taken thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) The details of expenditure incurred for conservation of protected monuments in Rajasthan, during the last two years are as under:

Sl. No.	Year	Expenditure incurred (₹ in lakhs)
1.	2012-2013	435.00
2.	2013-2014	521.48

†Original notice of the question was received in Hindi.

(b) and (c) The details of proposals identified by the Archaeological Survey of India (ASI) for declaration as protected monument are given in Statement (*See* below). This is a dynamic process.

**Statement**

*Details of identified proposals for protection,  
under Archaeological Survey of India*

Sl. No	Name of State	Identified proposals for declaration as a monument of National Importance
1.	Jammu and Kashmir	<ol style="list-style-type: none"> <li>1. Ancient Buddhist Institute Remains in the locality of Nyarma Thiksay, District Leh, Jammu and Kashmir</li> <li>2. Ancient Caves Saspol in the locality of Saspol, District Leh, Jammu and Kashmir</li> <li>3. Ancient Monastery in the locality of Wanla, District-Leh, Jammu and Kashmir</li> <li>4. Zimskhang Gongma in the locality of Tiger Village, District Leh, Jammu and Kashmir</li> </ol>
2.	Kerala	<ol style="list-style-type: none"> <li>1. Thekkumbhagom Synagogue, Jews Street, Ernakulam, Kerala</li> </ol>
3.	Odisha	<ol style="list-style-type: none"> <li>2. Janardana, Temple, Panamaram, District Waynad, Kerala</li> </ol>
4.	Uttar Pradesh	<ol style="list-style-type: none"> <li>1. Group of Temples at Ranipur Jhariyal, District Bolangir, Odisha</li> <li>1. Someshwar Mahadev Temple (Mahadera), Char, District Chitrakut, Uttar Pradesh</li> <li>2. Hathi Khana, Tajganj, Agra, Uttar Pradesh</li> <li>3. Haveli of Khan-i-Dauran, Agra, Uttar Pradesh</li> <li>4. Haveli of Agah Khan , Tajganj, Agra, Uttar Pradesh</li> <li>5. Ancient Brick Temple (Tundare Baba), Deokalia (Unchagaon) in Sitapur District, Uttar Pradesh</li> <li>6. Archaeological Site, Sisvania, District Basti, Uttar Pradesh</li> <li>7. Kothi Talab (Tank), Karwi, District Chitrakut, Uttar Pradesh</li> <li>8. Nakkarkhana, District Lucknow, Uttar Pradesh</li> </ol>
5.	Uttarakhand	<ol style="list-style-type: none"> <li>1. Vishnu Temple, in the locality of Village Kotali, Pithoragarh, District Dehradun, Uttarakhand</li> <li>2. Archaeological Site and Remains, in the locality of Virpur Khrd, Virbhadra, District Dehradun, Uttarakhand</li> </ol>